NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 105
CP No. (IB)- 25/9/JPR/2023
Under Section 9 of IBC, 2016

In the matter of:

Shreeyam Power and Steel Industries Limited ... **Operational Creditor**

Versus

Varaha Infra Limited ... **Corporate Debtor**

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Operational Creditor : Rohit Dubey, Adv.
For the Corporate Debtor : Umang Gupta, Adv.
Kriti Gaur, Adv.

ORDER

Heard Mr. Rohit Dubey, Adv. appearing on behalf of the Petitioner. Mr. Umang Gupta, Adv. along with Ms. Kirti Gaur, Adv. for the Respondent. It is submitted by learned counsel for the Petitioner that the matter has been settled between the parties and he seeks to withdraw the present application. Permission granted. **CP No. (IB)- 25/9/JPR/2023 dismissed as withdrawn.**

Sd/-
(Rajeev Mehrotra)
Technical Member

Sd/-
(Deep Chandra Joshi)
Judicial Member

April 24, 2024

M.S.